

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 279 OF 2018 &
IA NO. 880 OF 2018

Dated : 26th April, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

M/s. Panchakshari Power Projects LLP : ... Appellant (s)
Versus
Karnataka Electricity Regulatory Commission & Ors. : ...Respondent (s)

Counsel for the Appellant(s) : Mr. Rajiv Yadav
Mr. Chirag Kher

Counsel for the Respondent (s) : Ms. Garima Jain
Mr. Balaji Srinivasan for R-2/BESCOM

Mr. Nithin Saravanan
Ms. Arunima singh
Ms. Priyadarshini for R-3

ORDER

Heard the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondents.

The learned counsel appearing for the Appellant at the outset submitted that in the light of the statement made in the memo dated 26.04.2019 the instant Appeal may kindly be posted along with Appeal No. 276 of 2018 on May 7th, 2019 before Court - I on the ground that the instant Appeal is arising out of the same subject matter where interim orders are also passed for pending further adjudication.

The submission of the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submissions of the learned counsel appearing for the Appellant, Registry is directed to list the matter on 07.05.2019 along with Appeal No. 276 of 2018.

The learned counsel appearing for the Respondent No. 3 submitted that they are appearing for the Respondent No.3. However, inadvertently in the Vakalatnama and in the reply, Respondent No.4 has been mentioned instead of Respondent No.3. The learned counsel appearing for the Respondent No. 3 prays that she may kindly be allowed to carry out necessary corrections in the Vakalatnama as well as in the Reply.

The submission of the learned counsel appearing for the Respondent No.3, as stated above, is placed on record.

In the light of the submission of the learned counsel appearing for the Respondent No.3, the Respondent No.4 stands modified as Respondent No.3 in the Vakalatnama, reply as well as in the rejoinder. The learned counsel appearing for the Respondent No.3 is directed to carry out necessary corrections within one week's time.

Order accordingly.

(Ravindra Kumar Verma)
Technical Member

mk

(Justice N.K. Patil)
Judicial Member